

Most-Urgent

No. I/A(iii)(a)02/2011 (part)/ 7/5

Date: 30-03-2015

From : Registrar General
Rajasthan High Court,
Jodhpur.

To :

1.Registrar (Admn.),
Rajasthan High Court,
Jodhpur / Jaipur Bench, Jaipur

2.All District & Sessions Judges.

Sub: S.B. Civil Writ Petition No. 3091/2015
Reena Joshi & Ors. Vs Union of India & Ors.

Sir,

While sending herewith copy of order dated 27.03.2015,
passed by Hon'ble Court in the aforementioned Writ Petition, I am
directed to request you to strictly comply with the orders of Hon'ble
Court.

Encl. As above.

Yours sincerely,


30/3/15
Registrar (Admn.)

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR



S.B. CIVIL WRIT PETITION NO. 3091 /2015

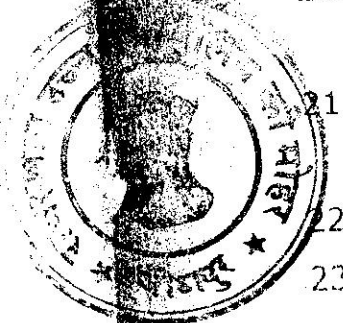
PETITIONERS:

1. Reena Joshi D/o Shri Parash Ram Joshi, Aged 45 years, R/o Anand Vila, 7 Street, Shyam Mahohar Nagar, Near Shyam Manohar Temple, Chopasani, Jodhpur.
2. Aakash Sharma S/o Shri Mukand Vallabh Sharma, R/o HARVALLABH', 149, FCI, Dilip Nagar, Lal Sagar, Jodhpur
3. Abhishek Mathur S/o Shri Manmohan Mathur, R/o AMBA SHANTI', A-59, Kamla Nehru Nagar, Ext. 1St, Jodhpur
4. Sunil Trivedi S/o Shri Ashok Kumar Trivedi, R/o 62, Bank Colony, Rai Ka Bagh, Jodhpur
5. Pradeep Kumar Pujari S/o Shri Shiv Narayan Pujari, R/o ARPAN', Ganesh Nagar, Vallabh Nagar, Udaipur
6. Surendra Sankhla S/o Shri Ram Prasad Sankhla, R/o Opp. Ramdwara, Rathori Kuan, Nagaur
7. Mahesh Vyas S/o Shri Kanhaiya Lal Vyas, R/o Nathawat Street, Tapi Bawri, Jodhpur
8. Bhupesh Vyas S/o Shri Devi Prasad Vyas, R/o New Brahmpuri, Samdari, Barmer
9. Mamta Chawla D/o Shri Chiman Lal Chawla, R/o D 106 SAMTA NAGAR, BIKANER
10. Anand Soni S/o Shri Ganshyam Soni, R/o ANAND', 32-A, Opp. K.N. Girls' College, Raikabagh, Jodhpur
11. Prashant Bharadwaj S/o Shri Brajkant Bhardwaj, R/o Behind Ram Mandir, Marwar Junction
12. Mukesh Chandak S/o Shri Shri Rambilas Chandak, R/o Peepli Baas, Pipad Shehar, Distt. Jodhpur
13. Deepak Sharma S/o Shri N.K. Sharma, R/o 15/416, CHB, Jodhpur
14. Suman Deval D/o Shri Hari Singh Dadhiwaria, R/o 276-B, Lakshmi Nagar, Jodhpur
15. Kapil Singh Parihar S/o Shri Mahender singh Parihar, R/o 4/1515, New Colony, Magra Punjla, Jodhpur
16. Jagdish Dhaker S/o Shri Hira Lal Dhaker, R/o B-331, Sanjay Colony, Bhilwara

OATH COMMISSIONER
REVENUE, CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR

10
2015
Jodhpur

17. Milind Bhatnagar S/o Shri R.C. Bhatnagar, R/o 38 D, New Colony, Ramganj, Ajmer
18. Tej Prakash Lawania S/o Shri Babu Lal Lawania, R/o 25, Sultan Nagar, Gurjar Ki Thadi, Jaipur
19. Girdhari Lal Gupta S/o Shri M.L. Gupta, R/o E-174, Mohan Nagar, Hindaun City, Karauli
20. Ashish Sharma S/o Shri Mahender Kumar Sharma, R/o Jaipur, C/o C/o District & Sessions Judge, Jaipur.
21. Abhishek Singh Chauhan S/o Shri Bhupendra Singh Chauhan, R/o 611, Mohan Nagar-B, BJS, Jodhpur
22. Amit Satsangi S/o Shri L.P. Satsangi, R/o Kalabagh, Ajmer
23. Ankur Sehgal S/o Shri Naresh kumar Sehgal, R/o S-B-7, JNV Colony, Bikaner
24. Piyush Godha S/o Shri S.K. Godha, R/o I-314, Azad Nagar, Bhilwara
25. Arun Singh S/o Shri Phiddan Singh, R/o 10/79, Behind Sobhag Club, Civil Lines, Ajmer
26. Sumit Sharma S/o Shri Narender Pal Sharma, R/o Near Shiv Temple, Subhashpura, Lalgarh, Bikaner
27. Girish Kumar S/o Shri Shri Shanker Dev, R/o Alwar, C/o District & Sessions Judge, Alwar.
28. Mukesh Mudgal S/o Shri Mahesh Chand Mudgal, R/o Near Madan Mohan Ji's Temple, Karoli.
29. Saket Pitliya S/o Shri Navratan Pitliya, R/o 11/A, Ashok Nagar, Moksh Marg, Udaipur
30. Manish Jain S/o Shri HD Agrawal, R/o 209, Rameshwar Complex, Jhunjhunu (Raj).
- Puneet Kumar Gupta S/o Shri Jamna Prasad Gupta, R/o 4/231, Malviya Nagar, Jaipur
32. Aditya Purohit S/o Shri Ashok Purohit, R/o 7/Na/22, Jawahar Nagar, Jaipur
33. Abhishek Dixit S/o Shri Mahender Kumar Dixit, R/o C-148, Shastri Colony, Dungarpur
34. Brajesh Sharma S/o Shri Yogendra Sharma, R/o H.N- 100, Banke Bihari Colony, Roopwas, Bharatpur
35. Suniel Jain S/o Shri Shanti Lal Jain, R/o VPO: Devpura, Tehsil- Sarada, Dist.- Udaipur



रखी जाय
 22.09.2015
 राजस्थान उच्च न्यायालय, जोधपुर

OATH COMMISSIONER
 REVENUE, CRIMINAL, CIVIL
 RAJ. HIGH COURT, JAIPUR

36. Abhishek Jain S/o Shri Dilip Kumar Jain, R/o 1/55, Shivaji Nagar, Housing Board Colony, Dungarpur
37. Dhanveer Singh S/o Shri Kashmi Ram Moga, R/o H.No. 1/2, Rajasthan Housing Board Colony, Churu.
38. Devendra Singh S/o Shri S.R. Azad, R/o 39, Paota 'C' Road, Jodhpur.

VERSUS

RESPONDENTS:

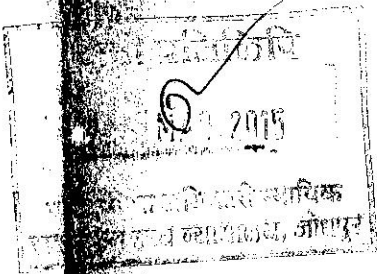
1. Union of India through the Secretary, Law and Justice Department, Government of India, New Delhi.
2. State of Rajasthan, through Secretary, Finance Department, Government of Rajasthan, Secretariat, Jaipur (Raj).
3. Rajasthan High Court, Jodhpur through Registrar General.

S.B. CIVIL WRIT PETITION UNDER ARTICLE 226 OF
CONSTITUTION OF INDIA.

AND
IN THE MATTER OF ARTICLE 14, 16, 21. & 229 OF
THE CONSTITUTION OF INDIA

AND
IN THE MATTER OF SERVICES OF COURT
MANAGERS APPOINTED IN PURSUANCE OF 13TH
FINANCE COMMISSION

AND
IN THE MATTER OF PRINCIPLE OF NATURAL
JUSTICE, FAIR PLAY AND EQUITY





{ 1 }

**IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**

ORDER

S.B. CIVIL WRIT PETITION NO. 3091/2015

Date of Order : : 27.03.2015

HON'BLE MS.JUSTICE NIRMALJIT KAUR

Mr. S.D. Purohit, for the petitioners.
Mr. Sajjan Singh for Dr. P.S. Bhati, Additional Advocate
General for the respondent State.
Mr. Vipul Singhvi for Mr. Rajdeepak Rastogi, Additional
Solicitor General of India.

The petitioners herein are working on the post of
Court Managers appointed after following the due process of
law on contract basis which was extended from time to time
and lastly up to 31st March, 2015.

The Registrar General of the Rajasthan High
Court vide his letter dated 09.01.2015 addressed to the
Principal Secretary to the Government of Rajasthan, Law &
Legal Affairs Department, Jaipur requested the Department
to take necessary steps for issuing administrative as well
financial sanction for continuing the services of Court
Managers both for High Court & District Courts, beyond
31.03.2015, but no response has been received and nor the
said sanction has been received till date, forcing the
Registrar General, Rajasthan High Court, Jodhpur to write a
letter dated 10.03.2015 to all the District & Sessions Judges



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of the various districts in the State of Rajasthan to discharge the services of the Court Managers as no financial sanction had been received beyond 31st March, 2015.

As per the meeting of the Law/Home Secretaries and Finance Secretaries of States and Registrar Generals of High Courts held on 31st May, 2013, it was resolved that post of Court Managers will continue and the State will have to finance them.

Issue notice.

Mr. Sajjan Singh appearing on behalf of Dr. P.S. Bhati, Additional Advocate General is directed to accept notice on behalf of the respondent State.

Mr. Vipul Singh appearing on behalf of Mr. Rajdeepak Rastogi, Additional Solicitor General of India, accepts notice on behalf of Union of India.

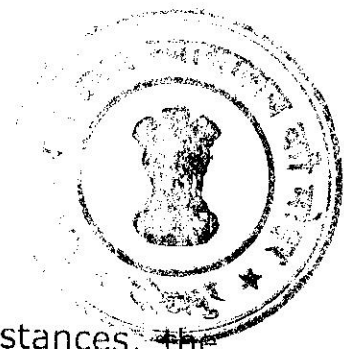
Learned counsel for the petitioners is directed to supply two sets of the petition to the learned counsels appearing for the respective respondents.

Learned counsels for the respondents pray for time to file reply.

Reply be filed within two weeks.

Put up after two weeks, as prayed.

It is brought to the notice of this Court that sanction has neither been refused and nor granted. The



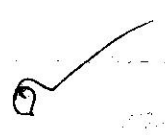
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matter is still in the pipeline. In the circumstances, the petitioners will not be discharged from their services and shall continue on the post of Court Managers till further order.


(NIRMALJIT KAUR), J.

Anil/75

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GOVERNMENT OF PUNJAB
COURT MANAGERS
1956